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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2413/2001

New Delhi, this 14th day of December, 2001

Hon'ble Shri M.P. Singh, Member(A)

Ajay Sharma & 7 others
as per details given in Memo
of parties all c/o Shri J.Buther
E-2, Jhandewalan Extension, N.Delhi-55 .. Applicants

(By Shri J. Buther with Ms. Geeta Kalra, Advocates)

versus

Union of India, through

1. Secretary
Ministry of Science & Technology
Technology Bhawan, New Delhi
2. Director General
CSIR, New Delhi
3. Director
Indian Institute of Petroleum
Mohkampur, Dehradun .. Respondents

(By Shri Chava Badri Nath Babu, Advocate)

ORDER

Heard the learned counsel for the parties and perused the records.

2. The short question for consideration before me is whether the applicants, eight in number, who are working as Scooter Drivers/Project Assistants under the respondents on casual basis after their engagement thereto invariably between 1996 and 2000 and claiming to have completed more than 240 days of service, are entitled to the grant of temporary status and regularisation thereof. My attention was drawn to the judgements dated 17.11.1999 in OA No.1292/99 and 14.7.2000 in OA 325/2000 involving a similar issue, which were disposed of with certain directions. These OAs were filed by similarly placed persons claiming identical relief against the same respondents.



3. In pursuance of the directions of this Tribunal in the aforesaid OAs, respondents have formulated a Scheme for absorption of casual/contractual workers engaged by the Indian Institute of Petroleum, Dehradun, vide their communication dated 14.2.2001 which is available at A-4 to the OA.

4. Having regard to decisions arrived at by this Tribunal in the aforesaid OAs and the scheme (supra) prepared in pursuance thereof by the respondents themselves, I am of the view that the ends of justice would be duly met if the present OA is disposed of with the direction to the respondents to consider the claim of the applicants in terms of the scheme notified by them by treating the present OA as their representation and after verifying the details mentioned therein, and to pass a speaking and reasoned order thereof. I do so accordingly.

5. The OA is disposed of in the above terms. There shall be no order as to costs.


(M.P. Singh)
Member(A)

/gtv/